

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 9165 OF 2017

Between:

1. S Laxminarayana , s/o Late S. Venkata Swamy, Aged 65 years, Occ Retired Government Employee, R/o 6-3-715, NGOs Colony, Vanastalipuram, Hyderabad - 500 070.
2. M. Konda Swamy, , s/o M. Rajaiah, aged 70 years, Occ Retired Employee, R/o H.No.12-11-421, Warasiguda, Secunderabad.
3. D.Vijaya Kumar, S/o Late D. Kanakaiah, Aged 64 years, Occ Retired Government Servant, D.No.1-10-147, Ashoknagar, RTC Cross Roads, Hyderabad.
4. R. Laxman, S/o Rajaiah, Aged 47 years, occ Social Activist, R/o H.No.4-87, Kamanpur village, Peddapalli District.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Secretary to Government, Legal Affairs, Legislative Affairs and Justice Law Department, Telangana Secretariat, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary to Government, B.C. Welfare Department, Telangana Secretariat, Hyderabad.
3. The State of Telangana, Rep. by its Principal Secretary to Government, Minority Welfare Department, Telangana Secretariat, Hyderabad.
4. The Telangana Commission for Backward, Classes Situated at Khairatabad, Hyderabad, Represented by its Secretary.
5. Sri B.S. Ramulu, Chairman, The Telangana Commission for Backward Classes Situated at Khairatabad, Hyderabad, Represented by its Secretary.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, preferably a Writ in the nature of Mandamus, declaring the Telangana Commission for Backward Classes (Amendment) Act, 2016 (Act No.6 of 2017) as amending Section 3 of the Telangana Commission for Backward Classes Act, 1993 is illegal, unconstitutional, arbitrary, offending Article 14 of the Constitution of India,

consequently set aside G.O.Ms.No.25, Backward Classes Welfare (OP) Department, dated 22.10.2016 issued by the 2nd Respondent to the extent of appointing the 5th Respondent as Chairman of the Telangana Commission for Backward Classes

I.A. NO: 1 OF 2017(WPMP. NO: 11347 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of Telangana Commission for Backward Classes (Amendment) Act, 2016 (Act No.6 of 2017) including consequential G.O.Ms.No.25, Backward Classes Welfare (OP) Department, dated 22.10.2016 issued by the 2nd Respondent to the extent of appointing the 5th Respondent as Chairman of the Telangana Commission for Backward Classes pending disposal of the Writ Petition

Counsel for the Petitioner: SRI. PUSA MALLESH (NOT PRESENT)

**Counsel for the Respondent Nos. 1to4: SRI MOHD. IMRAN KHAN,
ADDITIONAL ADVOCATE GENERAL**

Counsel for the Respondent Nos.5:---

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.9165 of 2017

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioners.

Mr. Mohd. Imran Khan, learned Additional Advocate General for the State of Telangana appears for respondents No.1 to 4.

2. Learned Additional Advocate General submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- K. AMMAJI
ASSISTANT REGISTRAR

SECTION OFFICER

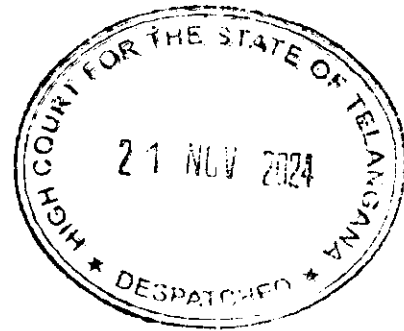
To,

1. One CC to SRI. PUSA MALLESH, Advocate [OPUC]
2. Two CCs to ADDITIONAL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

BM
LS *KS*

HIGH COURT

DATED:02/09/2024



ORDER

WP.No.9165 of 2017

**DISMISSING THE WRIT PETITION AS INFRUCTOUS
WITHOUT COSTS**

Geopriya
Kg
4/11/24